1	2	3	4
	Rajasthan	Approx. 28940.306 Acres	Approx. 4018.095 Acres
	Gujarat	Approx. 8600 Acres	None of the farmers has ever approached BSF regarding cultivation of land ahead of fence.
2.	Indo-Bangladesh	Approx. 48844.28	Approx. 46692.84 Acres
	West Bengal	Acres	
	Assam	Approx. 4979.79 Acres	Approx. 4436.00 Acres
	Meghalaya	Approx. 15015.00 Acres	Approx. 9009.00 Acres
	Mizoram	Approx. 12450.00 Acres	The border population practises jhum cultivation as the area is hilly with thick jungles. Generally, they clear the slope of hill and cultivate mainly jhum rice in very limited area. Due to shifting cultivation in limited areas, it is not possible to work out land under cultivation.
	Tripura	Approx. 18761.86 Acres	Approx. 8319.232 Acres

(c) to (f) BSF and Assam Rifles is not laying mines in the land beyond fence along the borders. However, Central Government has granted *ex-gratia* payment of compensation to the people/farmers for the damages occurred to their crops etc. during the preparatory stage of defensive preparation/movement of Armed Forces in Border areas of the States of J&K, Punjab, Rajasthan and Gujarat, on case to case basis.

Payment to dependents of CRPF personnel killed in Kupwara

†2219. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the payment of gratuity, funds, salary, pension, etc. has been made to

†Original notice of the question was received in Hindi.

the dependents of the CRPF personnel, who was posted at district Kupwara in Jammu and Kashmir and was killed on 30th of January, 2014;

(b) if so, when; and

(c) if not, the reasons for delay in this regard and by when the payment would be made to the dependents of the said CRPF personnel ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) As reported by the Central Reserve Police Force (CRPF), no personnel of CRPF was killed on 30th of January, 2014 at Kupwara, Jammu and Kashmir.

New National Employment Policy and online portals

2220. DR. T. SUBBARAMI REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government intends to unveil a new national employment policy, along with two online portals for single -window compliance of all labour laws, if so, the details thereof;

(b) what is the report of the Inter-Ministerial consultations that were held for (a) above;

(c) by what time, the online portals would be launched; and

(d) whether redressal of grievances of labour would also be handled by the online portals, and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) and (b) An Inter-Ministerial Committee has been constituted to draft the National Employment Policy. In view of its implication on other sectors, comments have been sought from various stakeholders like Ministries, State Governments, Trade Unions and Industry Associations etc. for inputs to the Policy. Ministry of Labour & Employment is developing a single unified web portal for Online Registration of units for Labour identification Number (LIN), Reporting of inspections, submissions of annual returns and redressal of grievances. The Government has also decided to transform Employment Exchanges into Career Centers, connecting our youths with job opportunities in a transparent and effective manner through the use of technology as well as through counseling and training.

(c) and (d) The Web Portal for labour law compliance is to be inaugurated this year and the web portal will also provide a hyperlink with Grievance Portal of Department of Administrative Reforms & Public Grievances for grievance redressal.